HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE FOURTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 18984 OF 2025

Between:

KHAN BAHADUR EDULJI SORABJI CHENAI TRUST, having its Registered Office at 136, Parsi Dharamsala, Prenderghast Road, Secunderabad, Telangana - 500003. Rep. by its Trustee Mr. Sohrab K. Chinoy

...PETITIONER

AND

1. UNION OF INDIA, Represented by Chief Secretary, Ministry of Finance, New Delhi
2. INCOME TAX PAN SERVICES UNIT, Protean E-Gov Technologies Ltd, 4th Floor, Sapphire Chambers, Baner Road, Pune - 411045
3. COMMISSIONER OF INCOME TAX, 3rd floor, Aayakar Bhavan, Basheerbagh, Hyderabad
4. BANK OF INDIA, Secunderabad Branch M.G. Road, Secunderabad - 500003

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or direction or any other proceedings, more particularly in the nature of Writ of Mandamus to declare the action of the Respondent No.2 in not correcting the discrepancies in Petitioner's details in the ITD database and failure to issue a corrected PAN Card in pursuance of the application dated 30/01/2025 made by the Petitioner as wholly illegal, arbitrary, unreasonable and consequently direct the Respondent No.2 to rectify the discrepancies in the ITD database and issue a corrected PAN Card to the Petitioner.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass an order or direction to the Respondent No.4 to activate/de-freeze the Bank Account of the Petitioner and pass such other order or orders as this Honourable Court may deem fit and proper in the circumstances of the case in the interest of Justice.

Counsel for the Petitioner : SRI RAVINDER SINGH AHLUWALIA, rep., SRI D.R.HARI PRASAD

Counsel for the Respondent No.1 : SRI N.BHUJANGA RAO, DY.SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.2 : SRI K.P.AMARNATH REDDY

Counsel for the Respondent No.3 : SRI VIJAY K PUNNA, Sr.SC FOR IT

Counsel for the Respondent No.4 : --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.18984 of 2025

ORDER:

Heard Mr. Ravinder Singh Ahluwalia, learned counsel representing Mr. D.R.Hari Prasad, learned counsel appearing for petitioner, Mr. K.P.Amarnath Reddy, learned counsel appearing for respondent No.2 and Mr. Vijhay K Punna, learned Senior Standing Counsel for Income Tax Department appearing for respondent No.3.

2. Reference is made to the order dated 28.08.2025, which contains the grievance of the petitioner, which reads as under:

> "The grievance of the petitioner is that the name of the petitioner trust and the date of its incorporation in the pan card has not been corrected despite the application made on the portal created by respondent No.2 to whom the services have been outsourced by the Income Tax Department. The acknowledgment has also been issued. Though the application was made on 30.01.2025 such correction has not been made. Therefore, the petitioner has preferred this writ petition.
>
> Mr. Vijay K. Punna, learned Senior Standing Counsel for Income Tax Department appears for respondent No.3.
>
> Let notice be served on respondent No.2.

Learned counsel for the petitioner is allowed to take personal notice on respondent No.2 through e-mail also apart from registered post.

Learned Senior Standing Counsel for respondent No.3 also undertakes to inform respondent No.2 to appear in the matter on the next date of hearing.

Let the matter be appeared on 08.09.2025."

3. Proceedings were adjourned on a number of dates in view of the processing of the petitioner's application. A detailed order was passed on 31.10.2025 encapsulating the journey of this litigation. The relevant extract of the order is quoted hereunder:

> "Let such verification be done by the Income Tax Officer (Exemptions) Ward-1(2), Hyderabad, within a period of two (2) weeks from today, from the Office of the Sub-Registrar concerned. The Income Tax Officer (Exemptions) Ward-1(2), Hyderabad, may also require the petitioner to produce the true copy of the original Trust Deed to satisfy itself in the same time. Let the present order be communicated to the Principal Chief Commissioner of Income-tax, Telangana, and respondent No.3 - Commissioner of Income Tax, Basheerbagh, Hyderabad, and the Income Tax Officer (Exemptions) Ward-1(2), Hyderabad, forthwith by the Registry and also through the learned counsel for the Department.
>
> The matter be listed on 14.11.2025."

4. Today when the matter is called, learned counsel appearing for respondent No.2 and learned Senior Standing

Counsel for Income Tax Department appearing for respondent No.3 both submit that the PAN Card with necessary corrections has been issued and received by the petitioner.

5. Mr. Ravinder Singh Ahluwalia, learned counsel on instructions of Mr. D.R.Hari Prasad, learned counsel for petitioner, submits that the PAN Card has also been received by the petitioner.

6. In that view of the matter, the instant Writ Petition is disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, Union Of India, Ministry of Finance, New Delhi
2. The Income Tax Pan Services Unit, Protean E-Gov Technologies Ltd, 4th Floor, Sapphire Chambers, Baner Road, Pune - 411045
3. The Commissioner Of Income Tax, 3rd floor, Aayakar Bhavan, Basheerbagh, Hyderabad
4. BANK OF INDIA, Secunderabad Branch M.G. Road, Secunderabad - 500003
5. One CC to SRI D.R.HARI PRASAD, Advocate. [OPUC]
6. One CC to SRI N.BHUJANGA RAO, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad. [OPUC]
7. One CC to SRI K.P.AMARANATH REDDY, Advocate. [OPUC]
8. One CC to SRI VIJHAY K.PUNNA, Sr.SC for Income Tax Department. [OPUC]
9. Two CD Copies.

BSK

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HIGH COURT

DATED:14/11/2025



ORDER

WP.No.18984 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(11)

kpr

24/11/25